

TO BE PUBLISHED IN PART II--SECTION 3--  
SUB-SECTION (11) OF THE GAZETTE OF INDIA  
EXTRAORDINARY

Ministry of Finance  
(Central Board of Direct Taxes)  
(Department of Revenue)  
NOTIFICATION

11th

New Delhi, 24th June, 1982.

GSR.....In exercise of the powers conferred by sub-clause (iib) of clause (15) of section 10 of the Income-tax Act 1961 (43 of 1961), clause (xvii) of sub-section (1) of section 5 of the Wealth-tax Act, 1957 (27 of 1957) and clause (iic) of sub-section (1) of section 5 of the Gift-tax Act, 1958 (18 of 1958), the Central Government hereby specifies the 7% Capital Investment Bonds as the Capital Investment Bonds for the purposes of the aforesaid provisions of the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958.

2. This notification shall come into force on the 1st April, 1983, the date from which the aforesaid provisions take effect. No. <sup>4677</sup>/F.No.142(19)/82-TPL



(M.S. Unninaray)  
Additional Secretary to the Government  
of India

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